AROMA ENTERPRISES (INDIA) LIMITED

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Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended

This Advertisement is being issued by Monarch Networth Capital Limited (the "**Manager to the Offer**"), on behalf of Mr. Snehal Ajitbhai Patel (the "**Acquirer 1**") and Mrs. Meeta Snehal Patel (the "**Acquirer 2**") pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **("SEBI (SAST) Regulations")**, in respect of the open offer (the "**Offer**") to acquire upto 12,69,008 fully paid-up equity shares of ₹ 10/- each representing 26% of the paid up and voting equity share capital of the Aroma Enterprises (India) Limited (the "**Target Company**"). The Detailed Public Statement **("DPS")** and corrigendum to the DPS with respect to the aforementioned offer was made on November 09, 2015, November 10, 2015 and February 01, 2016 respectively, in Financial Express, an English National Daily (All Editions), Jansatta, being a Hindi National Daily (All Editions), Financial Express, being Gujarati daily (Ahmedabad Edition) and Navshakti, being a Marathi daily (Mumbai Edition).

1. The Offer price is ₹ 18 (Rupees Eighteen Only) per Equity share. There has been no revision in the offer price.
2. The Committee of Independent Directors (hereinafter referred to as "**IDC**") of the Target Company recommends that the Offer Price of ₹ 18 per Equity Share is fair and reasonable. The IDC`s recommendation was published on February 01, 2016 in the same newspapers where the DPS was published.
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations and there has been no competing bid to the Offer.
4. The Letter of Offer has been dispatched to all the Eligible Shareholders as on identified date (i.e. January 19, 2016) on January 27, 2016.
5. Please note that a copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (www.sebi.gov.in) and Eligible Shareholders can also apply by downloading such Forms from SEBI's website. Further, in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper in writing signed by all shareholder, stating name, address, number of shares held, Client Id Number, DP Name, DP ID No., Number of Shares tendered and other relevant documents such as physical share certificate and Form SH-4 in case being held in physical form. Such shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before closure of the Offer.
6. **FOR THE ATTENTION OF THE SHAREHOLDERS**

   SEBI vide circular no. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 has provided guidelines on the mechanism for acquisition of shares through the Stock Exchange pursuant to, inter-alia, tender offers under SEBI (SAST) Regulations, to facilitate tendering of shares by the Shareholders and settlement of the same through the stock exchange mechanism (in form of separate acquisition window provided by BSE, being the designated stock exchange), and hence would be subject to the payment of securities transaction tax (STT). For further details, Shareholders are requested to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" on page 22 of the Letter of Offer.
7. In terms of Regulation 16(1) of SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on November 18, 2015. All the observations suggested by SEBI vide letter no. CFD/DCR-I/TO/CB/OW/1319/2016 dated January 14, 2016 has been incorporated in the Letter of Offer. The Corrigendum to the DPS was published on February 01, 2016 in the same newspaper as DPS was published.
8. There have been no material changes in relation to the Offer, since the date on Public Announcement on November 02, 2015, save as otherwise mentioned in the DPS and Corrigendum to the DPS.
9. As on date of this Offer Opening Public Announcement, there are no regulatory or statutory approvals to make this Offer. However, in case of regulatory or statutory approvals being required at a later date before the closure of the Offer, the Offer shall be subject to all such approvals and the Acquirers shall make necessary applications for such approvals.
10. Schedule of Activities

Activity	Day & Date	
	Original	Revised
Public Announcement (PA Date)	Monday, November 02, 2015	Monday, November 02, 2015
Detailed Public Statement (DPS Date)	Monday, November 09, 2015	Monday, November 09, 2015
Identified Date*	Monday, December 14, 2015	Tuesday, January 19, 2016
Last date for making competing offer	Thursday, December 03, 2015	Thursday, December 03, 2015
Date when Letter of Offer were dispatched	Monday, December 21, 2015	Wednesday, January 27, 2016
Date of commencement of tendering period	Wednesday, December 30, 2015	Wednesday, February 03, 2016
Date of closure of tendering period	Wednesday, January 13, 2016	Tuesday, February 16, 2016
Date by which acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or the share certificate for the rejected shares will be dispatched.	Thursday, January 28, 2016	Wednesday, March 02, 2016

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All the owners (registered or unregistered) of Equity Shares of Target Company, (except the Acquirers and the existing Promoter & Promoter Group) are eligible to participate in Offer at any time before the Closure of Tendering Period.

Capitalised terms used but not defined in this Advertisement shall have the meanings assigned to such terms in the Public Announcement, DPS, Corrigendum's to DPS and Letter of Offer. The Acquirers accept full responsibility for the information contained in this Advertisement and also accepts responsibility for the obligations of the Acquirers laid down under SEBI (SAST) Regulations.

This Advertisement shall be available on the SEBI website at http://www.sebi.gov.in

ISSUED BY THE MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS

MONARCH
NETWORTH CAPITAL

MONARCH NETWORTH CAPITAL LIMITED
(FORMERLY KNOWN AS NETWORTH STOCK BROKING LIMITED)
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Tel No.: 91-22-3064 1600; **Fax No.:** 91-22-2685 0257
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CIN: L65920MH1993PLC075393
SEBI Regn. No.: INM000011013

Dated: February 01, 2016
Place : Mumbai

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